

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 363 of 2010

(Arising out of Order-in-Appeal No. 35/ST/B-II/2010 dated 02.09.2010 passed by the Commissioner (Appeals), Central Excise, Customs and Service Tax, C.R. Building, Rajaswa Vihar, Bhubaneswar – 751 007)

M/s. Khatau Narbheram & Co.

: Appellant

100% EOU, Opp. Cinema Hall, P.O.: Barbil,
District: Keonjhar, Odisha, PIN – 758 035

VERSUS

Commissioner of C.Ex., Cus. and Service Tax

: Respondent

Bhubaneswar-II Commissionerate,
Rajaswa Vihar, Bhubaneswar, Odisha – 751 007

APPEARANCE:

None for the Appellant

Shri Prasenjit Das, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 76951 / 2024

DATE OF HEARING / DECISION: 05.09.2024

ORDER: [PER BENCH]

Today when the matter was called for hearing, none appeared on behalf of the appellant nor was any request for adjournment received from them, despite issue of notice of hearing by e-mail. It is observed from the records that on the last date of hearing, the appellant had remained unrepresented and in view of the adjournment request received from the appellant, the matter was adjourned to today, indicating that no further adjournments would be permitted. Thus, it is seen that sufficient opportunities were given to the appellant to represent their case. Accordingly, in view of the above, it appears that the appellant is not interested in pursuing their appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case by way of filing application for restoration of the appeal, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd